

ITEM NO.28

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.) No(s).13620-13621/2023

(Arising out of impugned final judgment and order dated 14-07-2023 in GA No. 1075/1990 09-08-2023 in GA No. 1075/1990 passed by the High Court Of Judicature At Allahabad)

MAHENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.217591/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.217590/2023-EXEMPTION FROM FILING O.T.)

Date : 20-10-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Anurag Ojha, AOR
Mr. Vipul Kumar, Adv.
Mr. K K Tiwa, Adv.
Mr. Karan Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice on the prayer for interim relief, returnable on 04.12.2023.

Liberty is granted to serve the Standing Counsel for the respondent-State, in addition.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)